

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 102

IA No. 805/2024

CP (IB) No. 35/Chd/Pb/2024

IN THE MATTER OF:-

Indian Bank

...Petitioner

Versus

Samir Thapar

...Respondent

Under Section: 95 IBC 2016 and 99

Order delivered on 10.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Ashish Chaudhary, Advocate

For the RP : Mr. Abhishek Garg, Advocate

RP-in-person : Mr. Rakesh Jindal, CA

ORDER

IA No. 805/2024 and CP (IB) No. 35/Chd/Pb/2024

IA No.805/2024 has been filed to place on record the report filed under Section 99 of the Code. It is stated by Id. counsel for the RP that the copy of the report has been supplied to the personal guarantor. He is directed to file affidavit of service within one week. If the personal guarantor is served, he is directed to file the reply/objections against the report if any, within next one week with a copy in advance to the counsel opposite. Response thereto if any, to the objection be filed one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 29.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)